MINISTRY OF HOME AFFAIRS
NOTIFICATION
New Delhi, the 16th January 1960

G.S.R. 85.—In exercise of the powers conferred by section 2 of the Union Territories (Laws) Act, 1950 (30 of 1950), the Central Government hereby extends to the Union territory of Manipur the Societies Registration (Assam Fourth Amendment) Act, 1957 (Assam Act VII of 1957), and the Societies Registration (Assam Fifth Amendment) Act, 1958 (Assam Act XI of 1958), as at present in force in the State of Assam, subject to the following modifications, namely:

Modifications

A. THE SOCIETIES REGISTRATION (ASSAM FOURTH AMENDMENT) ACT, 1957

1. In section 1,—
   (a) in sub-section (ii), for the words “State of Assam”, the words “Union territory of Manipur” shall be substituted;
   (b) for sub-section (iii), the following sub-section shall be substituted, namely:
       “(iii) It shall come into force on such date as the Chief Commissioner of Manipur may, by notification in the Manipur Gazette, appoint”.

2. In section 2, for the words “principal Act”, wherever they occur, the words “Societies Registration Act, 1680 as in force in Manipur” shall be substituted.

B. SOCIETIES REGISTRATION (ASSAM FIFTH AMENDMENT) ACT, 1958

1. In section 1,—
   (a) In sub-section (2), for the words “State of Assam”, the words “Union territory of Manipur” shall be substituted;
   (b) for sub-section (3), the following sub-section shall be substituted, namely:
       “(3) It shall come into force on such date as the Chief Commissioner of Manipur may, by notification in the Manipur Gazette, appoint.”

2. In section 2, for the words “principal Act”, the words and figures “Societies Registration Act, 1680 as in force in Manipur” shall be substituted.

ANNEXURES

THE SOCIETIES REGISTRATION (ASSAM FOURTH AMENDMENT) ACT, 1957

An Act further to amend the Societies Registration Act, 1860, in its application to the Union territory of Manipur.

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